

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 4405
TO BE ANSWERED ON 30TH MARCH, 2022**

AGR DUES

4405. SHRI A.K.P. CHINRAJ:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is planning to return the Bank Guarantees (BGs) to the telecom companies worth almost Rs.23,000 crore kept in connection with their outstanding Adjusted Gross Revenue (AGR) dues and if so, the details thereof;
- (b) the reasons behind the returning of the Bank Guarantees when telecom companies did not comply with the judgement of Supreme court in AGR Due case;
- (c) whether the Government will buy or receive shares in any of the telecom companies and if so, the details thereof;
- (d) whether the Government is not taking any action against the telecom companies who fails to pay the AGR dues and if so, the details thereof; and
- (e) the details of the pending AGR dues to the Government company-wise?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

- (a) & (b) The Government had approved that the TSPs opting for moratorium shall submit a BG of an amount equal to the next payable instalment, including that part of the deferred amount due with that instalment, thirteen months before the next due date of payment (after the deferment period). In view of the fact that they have opted for such moratorium, no instalment is due necessitating security in the form of BGs till 13 months before the next payable instalment post moratorium. Accordingly, the Government is planning to return the Bank Guarantees (BGs) to the telecom companies, in respect of BGs submitted to securitize the deferred payment spectrum instalments for the spectrum auction 2012, 2014, 2015 & 2016 for which moratorium has been opted by Telecom Service Providers (TSPs).
- (c) Pursuant to the reforms and support package approved by the Government for the Telecom Sector, M/s Vodafone Idea Limited (VIL) has exercised its option for converting its interest liabilities arising out on account of deferred spectrum auction instalments and AGR dues pertaining to the moratorium period, by way of equity. Ministry of Finance shall finalize the procedure, method, rate of conversion, mix of equity and preferential capital (if any), compliance with SEBI and other relevant guidelines.
- (d) As per the direction given by the Hon'ble Supreme Court on Adjusted Gross Revenue (AGR) matter in its judgement dated 01.09.2020, Department of Telecommunications had filed a compliance affidavit on 07.04.2021 in the Hon'ble Supreme Court. Further, the Government has given a moratorium of four years on payment of AGR dues to all eligible TSPs.
- (e) Details of the pending AGR dues of major access service providers are **Annexed**.

ANNEXURE**(Amount in Rs Cr.)**

Company wise pending AGR Dues of major access service providers		
S. No.	Name of the company	AGR Dues*
1	Bharti Group	31280
2	Tata Group	12931.63
3	Vodafone Idea Limited	59236.63
4	Quadrant Televentures Limited	179.18
5	Reliance Jio Infocomm Limited	631
6	Aircel Group	12389
7	Reliance Communications	25194.58
8	Reliance Telecom Limited	
9	Sistema Shyam Teleservices Ltd.	
10	Videocon Telecommunications Ltd.	1549
11	Loop Telecom Pvt. Ltd	595.76
12	Etisalat DB Telecom Private Limited	
13	S Tel Pvt Limited	
14	BSNL	16224.33
15	MTNL	5009.10
Total		165220.21

*Dues are upto FY 2018-19 and subject to revision on the basis of representations by TSPs, Departmental assessments, CAG/Special Audits, Court Cases etc.
